

CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH, MUMBAI  
CAMP AT AURANGABAD

ORIGINAL APPLICATION NO: 526/97

WEDNESDAY the 5th day of DECEMBER 2001

CORAM : Hon'ble Shri S.R. Adige, Vice Chairman

Hon'ble Shri S.L.Jain, Member (J)

Rajendra Kashinath Nikumbh  
Residing at 'Chhaya'  
Meharunagar,  
Deopur, Dhule.

... Applicant.

By Advocate Shri S.P. Inamdar

V/s

1. The Department of  
Telecommunication  
Sansad Marg.,  
Telecommunication Ministry  
New Delhi.

2. The Telecom District Manager  
Mundada Market,  
Parola Road, Dhule.

... Respondents.

By Advocate Shri S.S. Karkera for Shri P.M.Pradhan.

ORDER (ORAL)

{} Per S.R. Adige, Vice Chairman{}  
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Heard both sides.

2. It is not denied that the applicant has not  
represented in regard to his grievance to the  
Chief General Manager, Telecom Circle, Mumbai.

In the interest of justice it is fit and proper that  
the applicant <sup>first</sup> submits a representation to the <sup>^</sup>afformentioned  
authority concerned.

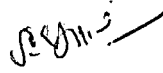
3. Under the circumstances we dispose of this  
OA with the direction that in the event of applicant's  
submission of <sup>a</sup> self contained representation to the


...2...

Chief General Manager, Maharashtra Circle, Mumbai within one month from today, the Chief General Manager, Maharashtra Circle, Mumbai should dispose of his representation by <sup>a</sup> detailed, <sup>and</sup> reasoned <sup>and</sup> speaking order under intimation to the applicant within three months of its receipt, after giving applicant a <sup>reasonable</sup> opportunity to be heard in person.

4. If any grievance still survive, it will be open to the applicant to seek revival of <sup>this ?</sup> OA through an <sup>also</sup> MA ~~by~~ impugning the order passed pursuant to the directions.

5. The OA disposed of accordingly. No costs.

  
(S.L. Jain)  
Member(J)

  
(S.R. Adige)  
Vice Chairman

NS